

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

OA/350/ 403/2018
M.A/350/221/2018

Date of Order: 18.06.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

1. Palash Kundu, son of Dipak Kundu, By occupation Unemployed, residing at village Madhubati, P.O Sripur, P.S Goghat, District : Hooghly, Pin 712612.
2. Dipak Kundu, son of late Rupchand Kundu, aged about 55 years, by occupation unemployed, residing at village Madhubati, P.O Sripur, P.S Goghat, District : Hooghly, Pin 712612.

---Applicants

-Versus

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, 17, N.S Road, Kolkata 700001
2. The Chief Personnel Officer, Eastern Railway, Fairlie Place, 17, N.S Road, Kolkata 700001.
3. The Chief Administrative Officer (Construction), Eastern Railway, Koilaghat, 3, Koilaghat Street, Kolkata 700001.
4. The Competent Authority for Land Acquisition, Eastern Railway, Koilaghat, 3, Koilaghat Street, Kolkata 700001.
5. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah - 711001.
6. The Deputy Chief Engineer (Construction -1), Eastern Railway, Howrah Division, Howrah - 711001.

---Respondents

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. S.K Das, Counsel

O R D E R(Oral)

Per : Mrs. Manjula Das, Judicial Member:

Heard Mr. B. Chatterjee, 1d. counsel for the applicant and Mr. S.K Das, 1d. counsel appearing on behalf of the respondents.

2. 1d. counsel for the applicant submits that he will be satisfied for the present if this Tribunal passed and order directing the respondents to consider his

representations dated 21.02.2017 and 21.02.2018 (Annexure A-2 to the O.A collectively) and disposed of the same within a time frame. Whereby, ld. counsel for the respondents has no objection to the same.

3. Accordingly, without entering into the merits of the case, the respondent authorities/competent respondent authority is directed to consider and dispose of the representations with a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order.

4. It is made clear that once a decision is arrived at, the decision should be conveyed to the applicant's forthwith.

5. With this the O.A is disposed of. M.A for joint prosecution is also disposed of accordingly.

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